

EFORE THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE SMT. JUSTICE P.V. ASHA

&

THE HONOURABLE MRS. JUSTICE SHIRCY V

TUESDAY, THE 30TH OF APRIL 2020/10TH VAISAKHA 1942

OPFC TMP No. 1/2020

O.P.No.840/2018 OF FAMILY COURT, PATHANAMTHITTA

PETITIONER :

AKHILESH S., AGED 38 YEARS, S/O.
SOMAN PILLAI, 'AKHILESH BHAVAN',
NEELIKULAM, VAVVAKKAVU P.O.,
KARUNAGAPPALLY TALUK, KOLLAM
DISTRICT.

ADV.GISA SUSAN THOMAS

RESPONDENT :

REMYA R., AGED 34 YEARS,
D/O. BALAKRISHNA PILLAI
'SREEVALSAM',
BHAGAVATHIKKUM PADINJARU,
KEERUKUZHY, THATTA,
PATHANAMTHITTA DISTRICT.

BY ADVOCATE NARAYANI HARIKRISHNAN

THIS W.P.(C) HAVING COME UP FOR ADMISSION ON 30.04.2020, THE
COURT ON THE SAME DAY PASSED THE FOLLOWING:

ORDER***Shircy, J.***

In this Original Petition, the petitioner has sought for permission to allow him to have video conferencing with his minor child, who is along with her mother at Bangalore.

2. Heard both sides and both the counsel agreed for an arrangement to make it convenient for the petitioner to have video conferencing with his child on 3 days in a week starting from 02.05.2020. Time is also fixed as between 6 p.m and 7 p.m.

3. It is made clear that the respondent shall co-operate and make arrangement to have the child interaction with her father through video-conferencing on all these 3 days in a week (Monday, Wednesday and Saturday) between 6 p.m and 7 p.m until further orders.

(P.V.ASHA, JUDGE)

(SHIRCY V, JUDGE)